

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.147/MP/2021**

- Subject : Petition under Section 79(1) (b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of outstanding amount on account of illegal deductions made by TANGEDCO from Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 5 Ors.
- Date of Hearing : **14.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO  
Shri Nishant Kumar, Advocate, BALCO  
Shri Ayush Kumar, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Kirti Dhoke, Advocate, TANGEDCO  
Ms. Aakanksha Bhola, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO  
Shri Gajendra Singh, SRLDC

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner and the Respondent, TANGEDCO, made their respective submissions in the matter. The representative of Respondent, SRLDC, submitted that SRLDC has already filed its reply in the matter, and during the course of the hearing on 9.10.2023, a technical person of SRLDC had also made oral submissions in the matter, which may be considered.

2. Considering the request of the learned counsel for the parties, the Commission permitted both sides to file their respective written submissions, if any, within three weeks.

3. The Commission directed the Petitioner and TANGEDCO/TN SLDC to submit on an affidavit the following details for the final schedule corresponding to TANGEDCO's LTA of 200 MW in respect of the date and time-blocks wherein the downward revision of the schedule was under dispute during the period from November 2020 to January 2021:



S. No.	Date and Time blocks for which downward revision request was made by TANGEDCO/TN SLDC	DC (MW) declared by the Petitioner corresponding to TANGEDCO's LTA for date and time blocks mentioned in (1)	Total DC (MW) declared by the Petitioner for date and time blocks mentioned in (1)	Date and time blocks during which request for downward revision was received by the Petitioner for the time blocks mentioned in (1)	Whether the downward revision request was made by the TANGEDCO/TN SLDC within the timeline stipulated in IEGC 2010 and amendments thereof	Final Schedule (MW) punched on WBES by the Petitioner for the time blocks mentioned in (1)	Reason for not punching the downward schedule on WBES as requested by the TANGEDCO/TN SLDC mentioning the relevant clause(s) of PPA and IEGC	Remarks, if any
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.								
2.								
3.								
4.								

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**